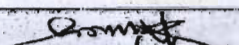


Statement of Immovable Property Return for the year 2012 (as on 01.01.2013)

Service: Indian Corporate Law Service  
 Name of Officer (in full): Mukesh Kumar Designation: Asst. Registrar of Companies  
 Date of Birth: 15-7-1976

Ministry/Department/Office: For Divulger  
 Grade Pay: School  
 Present pay: Rs 17550/-

Name of district sub-division, Taluk and Village in which property is situated.	Name and details of property - acquisition including lands and other buildings.	Cost of construction/ acquisition/ including land in case of house and year when purchased.	*Present Value	If not in own name state in held and whose name and relationship to the Government servant.	How acquired- purchase, lease**, mortgage, inheritance or gift with date of acquisition and name of persons from whom acquired.	Annual income from the property.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Chanda Taluk - 110053	Housing property	Ancestral House	80 Lac	Ancestral House	Ancestral property	Nil	-

Signature:   
 Date: 28.01.2013

NOTES:

- \* In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- \*\* Includes short term lease also.

- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- 5) The Columns should be filled up neatly in capital letters.